

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 477 of 2020

IN THE MATTER OF:

Rahul Kumawat

...Appellant

Versus

Bank of India & Anr.

...Respondents

Present:

**For Appellant: Mr. Krishnendu Datta and Mr. Sanyat Lodha,
Advocates.**

For Respondents: Mr. Keith Varghese, Advocate for R-1.

**Mr. Divyanshu Srivastava, Advocate with Ms. Teena
Saraswat, IRP for R-2.**

O R D E R
(Through Virtual Mode)

27.07.2020: Reply affidavit filed by Respondent No. 1 is taken on record. Learned counsel for Respondent No. 2 seeks and is granted extension of time by one week to file reply affidavit, failing which right to file the same shall stand closed. Rejoinder, if any, be filed within two weeks thereof.

Post the appeal 'for admission (after notice)' on **26th August, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc